

(SHRI P.K. THUNGON): (a) to (c). The modified report of Kuriar Kutty Karapara multipurpose project at an estimated cost of Rs. 231.03 crores (Irrigation-Rs. 100 crores and power - Rs. 131.03 crores) envisaging annual irrigation of 39640 hectares and installed power capacity of 84MW has been received recently in March, 1994 in the Central Water Commission. The State Government is required to sort out various techno-economic issues of the project and obtain environmental and forest clearances from the Ministry of Environment & Forests.

(d) The clearance of the project depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtains environmental and forest clearances from the Ministry of Environment & Forests.

Registration of Newspapers

4484. SHRI S.B. SIDNAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of applications received from Karnataka for registration of newspapers during the last three years;

(b) the number of newspapers registered during the said period; and

(c) the time by which the remaining newspapers are likely to be registered?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH

DEP): (a) and (b). The information is given below:-

Year	No. of applications received for registration.	No. of newspapers registered.
1991	148	73
1992	227	50
1993	236	80

(c) The remaining newspapers could not be registered as they had not furnished the documents required under the PRB Act for registration. Their cases will be considered as and when complete details are received from them.

Human Rights Commission

4485. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any of the States has set up or proposes to set up State level Human Rights Commission;

(b) if so, the details thereof;

(c) whether while addressing the Chief Secretaries of Southern States at Hyderabad on August 6, 1994, the Chairman of the National Human Rights Commission stressed the need for setting up of State level Human Rights Commission in each State as reported in the 'Indian Express' (Delhi edition) dated August 7, 1994; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI